THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) Yes, the Extradition Treaty between India and Philippines was signed on March 12, 2004.

- (b) The Extradition Treaty provides a legal framework for seeking extradition of fugitive offender who are charged with extraditable offences involving sentence of one year or more.
 - (c) Yes.
- (d) It is the policy of the Government to conclude extradition treaties with as many countries as possible. Proposals are initiated after ascertaining the interest of other countries in concluding extradition treaties with India.

Restoration of a Temple in Cambodia

- 958. SHRI B.J. PANDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that Government propose to restore 12th century temple in Cambodia;
 - (b) if so, the details of the project;
- (c) whether it would be funded by our country or any other agency would also share its cost;
 - (d) if so, the details of the action plan;
- (e) whether such types of our ancient historical monuments in other lands are also proposed to be restored by our country in a similar fashion; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAO INDERJIT SINGH): (a) Yes.

- (b) The Government of India has undertaken conservation and restoration of the *Ta Prohm* monument at Siem Reap in Cambodia under ITEC Programme of the Ministry of External Affairs through the Archaeological Survey of India.
- (c) The entire restoration work is to be executed by Archaeological Survey of India in consultation and coordination with UNESCO and Authority for the Protection of the Angkor and the Region of Siem Reap (APSARA).

- (d) The ASI has proposed a six-phased conservation programme spreading over a span of 10 years from 2004–2014. The total expenditure involved in the conservation work is estimated at Rs. 19.57 crores.
- (e) and (f) If any such proposals are received, they will be appropriately considered.

Recall of Indian Diplomat from Mauritius

- 959. SHRI SHANKAR ROY CHOWDHURY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether the Government of Mauritius had at any time requested for the recall of an Indian diplomat from the Indian High Commission in that country for misconduct and activities not in consonance with his diplomatic status;
 - (b) whether the diplomat concerned had been recalled;
 - (c) whether allegations against the officer were investigated;
 - (d) whether the official had been found culpable; and
 - (e) if so, the action taken against him?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAO INDERJIT SINGH): (a) The Government of Mauritius has not requested for recall of any Indian diplomat from the Indian High Commission in that country for any reason.

(b) to (e) Do not arise.

Demands of Indian Diaspora in Pravasi Bharatiya Diwas

960. SHRIMATI N.P. DURGA: SHRI RAMA MUNI REDDY SIRIGIREDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that Indian Diaspora, which took part in Pravasi Bharatiya Diwas celebrations sought e-visa via internet, besides a better platform for networking amongst the Diaspora, creation of SEZ, etc.;
- (b) if so, what are the other suggestions made by the Indian Diaspora; and
- (c) the action that has been contemplated by Government on those recommendations?